

Policy for regularization of unauthorized colonies in Delhi

1033. SHRI VIJAY GOEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of unauthorized colonies that exist in Delhi at present;
- (b) the number of unauthorized colonies regularized;
- (c) the number of unauthorized colonies unregularized; and
- (d) Government policy regarding unauthorized colonies in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) to (c) 1642 and 244 applications for regularization of unauthorized colonies were received by Government of National Capital Territory of Delhi (GNCTD) during 2007-08 and 2013 respectively. Out of these, 895 colonies have been considered for regularization by GNCTD.

(d) The Government of India has framed regulations for regularisation of unauthorised colonies inhabited by non-affluent sections in Delhi which have been notified in the Gazette of India (Extraordinary) on 24.3.2008. Further amendments to these regulations have been carried out *vide* notifications dated 16.6.2008 and 6.6.2012. These notifications may be accessed from website: <http://egazette.nic.in/Diaital.aspx>. GNCTD is coordinating and supervising the entire process of regularization of unauthorized colonies in Delhi.

Land pooling policy by DDA in Delhi

1034. SHRI ARVIND KUMAR SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Development Authority (DDA) had published and notified a new chapter 19.0 in MPD-2021 on land policy for planned development of urbanisable areas in Delhi on 5.09.2013;

(b) whether regulations mentioned in this chapter have not yet been finalized despite period of receiving public objections and suggestions on the draft regulations having been completed in March, 2014;

(c) if so, the reasons for this undue delay and expected time required for notifying final regulations; and

(d) the timeline for initiating the process of land pooling under this policy in all peripheral zones of Delhi where land has not been acquired by DDA?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAI AH NAIDU):

(a) Yes, Sir.

(b) to (d) The objections/suggestions received till the beginning of, March 2014 with respect to draft Regulations were examined and suitably incorporated. These Modified Regulations is to be approved by the Authority, after legal vetting, as per the procedure laid down under Delhi Development (DD) Act, 1957. The notification of the Regulations under the Section 57 of the DD Act shall thereafter be placed before both the houses of the Parliament, as per laid down procedure before operationalisation of the policy. Land Pooling Policy will be implemented in identified urbanisable areas indicated in MPD-2021 thereafter.

Development of smart cities

†1035. SHRI RAMCHANDRA PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a plan to develop 100 'Smart City' in the country; if so, whether any standard has been fixed for site selection of these 100 'Smart Cities';

(b) the number and names of smart cities for the different States of the country; and

(c) the manner in which money would be generated for these smart cities, and the way in which the standard for these 'Smart Cities' has been determined?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAI AH NAIDU):

(a) to (c) Yes, Sir. There is a proposal for a scheme to develop Smart Satellite/Twin cities along with a new mission for Urban Development. The contours of the Scheme have not been finalized as yet.

Foreign aid for urban development programs

1036. DR. KANWAR DEEP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are Public-Private Partnership (PPP) projects being implemented for Urban Water Supply and Sanitation in India; _____

†Original notice of the question was received in Hindi.